

matter of cremation and despatch of the ashes to his relatives in India. The Legal Department of the High Commission is also assisting the deceased's cousin in claiming compensation from the concerned parties.

#### आकाशवाणी में हिन्दी

२५०. श्री प्रकाश बीर शास्त्री क्या सुचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि आकाशवाणी में हिन्दी भाषा को प्रोत्साहन देने के लिये गत दस वर्षों में क्या कदम उठाये गये हैं ?

सुचना और प्रसारण मंत्री (श्री० केसकर) : एक विवरण लोक सभा की मेज पर रक्त दिया गया है। [बिलिये परिशिष्ट १, प्रत्युत्तर संख्या ७५]

#### Textile Mills in Punjab

251. **Shri Ajit Singh Sarhadi:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of applications received for grant of licences for starting Textile Mills in Punjab during 1958-59;

(b) the number of co-operatives applying for such licences; and

(c) the number of licences granted and the names of those to whom these have been granted?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) In the calendar year 1958, three applications were received

(b) None of these three application was from a Cooperative Society

(c) The applications received in 1958 are still under consideration

#### Evacuee Properties

252. { Shri Ajit Singh Sarhadi:  
Shri Radha Raman:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the specific issues still pending between India and Pakistan pertaining

to the properties of the displaced persons; and

(b) what steps are being taken to solve them?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b) There is no agreement with the Government of Pakistan on immovable properties, of displaced persons. In spite of sustained efforts on the part of the Government of India, Pakistan has evaded settlement of this question.

The movable properties of displaced persons are covered by the Indo Pakistan Agreement on movable property. The position regarding the implementation of this Agreement was last stated in reply to Starred Question No. 28 on the 11th August, 1958. Since then there has been no further progress.

#### Small-scale Handloom Industries in U.P.

253. **Shri Ram Garib:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of small-scale handloom industries started in U.P. State on co-operative basis during 1956-57 and 1957-58, district-wise;

(b) the total amount sanctioned by way of loans and grants for the development of the industries; and

(c) the terms and conditions of the recovery of the loans?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) The information is being collected and will be laid on the Table of the House.

(b) The following amounts were sanctioned to U.P. State by the Central Government from 1953 to 1958, for the development of the handloom industry:

Loans Rs. 1,03,04,940/-.

Grants Rs. 1,02,24,171/-.